

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**27. IA 1929/2021 IA 2671/2021 IA 1706/2021 IA 1707/2021  
IA 2655/2023 IA 2656/2023 Avoidance IA 2815/2022 IA 834/2024  
In C.P. (IB)/4258(MB)2019**

**CORAM:**

**SHRI ANIL RAJ CHELLAN  
HON'BLE MEMBER (T)**

**MS. LAKSHMI GURUNG  
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 18.04.2024**

**NAME OF THE PARTIES: - IA 2591/2022 Barclays Bank Plc  
V/s  
Administrator of Dewan Housing Finance  
Corporation Ltd**

---

**IA 2815/2022 Kapil Wadhawan  
V/s  
Mr. R Subramaniakumar Administrator  
of DHFL  
IA 834/2024 Piramal Capital & Housing  
Finance Limited**

**V/s  
Shrem Investments Private Limited  
IN THE MATTER OF  
Reserve Bank of India  
Versus  
Dewan Housing Finance Corporation  
Limited**

**Section: 60(5) of the Insolvency and Bankruptcy Code, 2016**

---

**ORDER**

**IA.No.834/2024**: - Adv. Vikram Kamnath, Adv. Manikanda Prabhu  
appeared for the Petitioner/Applicant. Adv. Mukesh Jain a/w Adv. Ayush  
J. Rajani appeared for the Respondent. List this matter on **10.05.2024**.

---2---

Rest of the applications be listed on **18.06.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*JAGDISH*

**Sd/-**  
**LAKSHMI GURUNG**  
**Member (Judicial)**